

the margin left to the STC, as I had the privilege to say last time, is barely four annas per cent.

Shri Tangamani: May I know whether the workers in the various cement factories are being paid wages on the basis of the Wage Board's recommendations which were published recently.

Shri Manubhai Shah: The hon. Member knows more than myself that the Wage Board Report has been accepted. The first part of the rise is being already implemented by the various factories. Cost accounting for that is going on. After a year, the second part also will be looked into.

Shri Yadav Narain Jadhav: May I know whether it is a fact that there is rise in price because production is much less than the demand?

Shri Manubhai Shah: There is no rise in price. The previous hon. Member only wanted to know if there was any possibility of reduction in the price in view of the stoppage of foreign import. That does not arise because we have already equalised it by a sort of excise duty.

Indians in Ceylon

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*1369. { **Shri Shivananjappa:**
 { **Shri Sampath:**

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the newly created Ministry of Internal Security in Ceylon is engaged in drawing up a scheme to detect and repatriate Indian passport holders who are over-staying their residential visas; and

(b) if so, the reactions of Government of India thereto?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) The functions of the Ministry of Internal Security in Ceylon include the question of detection and deportation of foreign nationals, including Indians, who overstay the period of

their permits. Government of India have no information whether any specific scheme in this connection is being drawn up.

(b) If and when there is wilful contravention of the laws of a foreign country, it is difficult for the Government of India to intercede on behalf of their nationals. In specific cases where the overstay is due to illness or other factors beyond the control of the person concerned and the failure to obtain an extension was for *bona fide* reasons, representations could be made by the Indian High Commission to the Ceylon authorities concerned.

Shri Shivananjappa: May I know how many cases of overstaying have been reported since the creation of this Ministry?

Shrimati Lakshmi Menon: We do not know because the Ministry was created only on the 20th January, 1960.

Shri Tangamani: May I know whether it has been brought to the notice of the Government that after the formation of this new Ministry, many Indians with resident permits, who might have overstayed but who had applied for extensions, were asked to leave? That is the point.

Shrimati Lakshmi Menon: I want notice for that.

Shri Ramanathan Chettiar: Have the Government of India information to the effect that this Ministry is still continuing under the Dudley Senanayake Government?

Shrimati Lakshmi Menon: We have not heard of its abolition yet.

Shri Hem Barua: May I know whether the attention of the Government has been drawn to the Address of the Governor-General to the newly elected Parliament of Ceylon in which he has stated that his Government proposes to initiate talks for improvement of the estranged relations between the Sinhalese and Tamil communities on the island; if so, whether Government

would seize this psychological moment to approach the Ceylon Government for the solution of the problem of stateless Indians in the island?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): It is very difficult for me to answer—I do not know how this question arises—if in a particular question, the whole issue, the broad issue which has lasted for about 60 to 70 years, is raised.

Shri Hem Barua: That is why I say this is a psychological moment.

Mr. Speaker: The hon. Member ought not to take away the time of the House, during Question Hour. He can communicate his suggestions to the Prime Minister.

Shri Tangamani: I wanted to know whether it has been brought to the notice of the Government that people with Indian passports who have overstayed but have applied for permission to stay on, have been asked to leave by this new Ministry, and whether any such representations have been made to our High Commissioner there.

Shrimati Lakshmi Menon: In the answer it is given that it is a contravention of law when a person overstays. If the period of the permit has expired the Ceylon Government is entitled to send them back according to their own laws.

Shri Thanu Pillai: May I know whether this law of deportation is contrary to the undertaking given by the Ceylon Government that those who are residing there normally would be permitted to continue to reside there?

Shrimati Lakshmi Menon: This Ministry was created really to supervise measures to prevent illicit immigration into Ceylon. So, it deals mostly with illicit immigration.

Shri Thanu Pillai: Question is not about new people going there with a visa, but people who are normally resident there who have been given permits. If they overstay and if they

are deported, does it not contravene the undertaking given by the Government in their negotiations with us that they would be permitted to continue to reside as long as they desire?

Shri Jawaharlal Nehru: I do not quite know to what specific undertaking the hon. Member refers. There were talks on this question undoubtedly, but there was no kind of an agreement or final settlement of that issue. Much has happened since those days and those talks took place, and a good number of Indian nationals have been set back at the expiration of their visa period.

Shri Tangamani: May I know whether applications for extension of the period before expiry have been rejected in the recent past, and whether such instances have come to their notice?

Shrimati Lakshmi Menon: I want notice of that question.

Shri Braj Raj Singh: It was reported in the press that Prime Minister Dudley Senanayake was alleged to have said that he would like to take up this matter with the Prime Minister of India, with regard to the problem of Stateless people in Ceylon. May I know whether any official communication has been received from the Prime Minister of Ceylon by the Government of India in this regard?

Mr. Speaker: This question relates purely to the existence of a Ministry there to send away those persons who are illicitly continuing to remain there after the expiry of the passports. Nothing more arises out of it.

Shri Thanu Pillai: May I know whether Government would take at least this much interest to intervene in cases of harassment of persons who are compulsorily taken to the police and deported and ask that they may instead be handed over to the Indian Embassy there so that they could be deported without this harassment?

Shrimati Lakshmi Menon: All these cases of reported harassments are taken up by the High Commission in Ceylon with the Ceylonese Government authorities.

Pneumoconiosis in Coal Mines

*1370. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 809 on the 2nd December, 1959 and state:

(a) the reasons for the delay in the conduct of survey of the incidence of pneumoconiosis in the coal mines; and

(b) the number of cases of pneumoconiosis reported during 1959?

The Deputy Minister of Labour (Shri Abid Ali): (a) Before the survey was started in December, 1959, 1000 mine workers from different categories of work and from different mines in the major coalfields had to be chosen and preliminary arrangements made for their examination during the survey. Some delay was also caused as the Inspector of Mines (Medical) who was dealing with the subject left the Department and a substitute had to be appointed.

(b) Four.

Shri T. B. Vittal Rao: At least may we when we can expect this report? It was stated some time ago that it would be received in the middle of 1959. Then, again, it was stated that it would be received in September, 1960. May I know whether September, 1960, will be a firm date for the receipt of this report?

Shri Abid Ali: We should expect it early next year.

Shri T. B. Vittal Rao: It has been stated that four persons have been affected by pneumoconiosis. May I know from which mines they come? Do they come from the Bihar-Bengal coal-fields?

Shri Abid Ali: I would not be able to mention the coal-fields just now.

Shri T. B. Vittal Rao: In case of a dispute where the worker is dissatisfied with the diagnosis of the coal mines medical officer, whom has he to approach?

Shri Abid Ali: If he is not satisfied with the decision of the employer, then he has to resort to conciliation, and with the help of the hospital at Dhanbad or Anasol, he can get his dues.

Shri T. B. Vittal Rao: May I know whether he has to go from Hyderabad to Dhanbad to get himself examined?

Shri Abid Ali: No. I was referring to the coal-fields at Jharia or Raniganj. With regard to Hyderabad, of course, he should not go to that place. If at all he has to go there, C.H.W. Fund should pay for it.

Shri T. B. Vittal Rao: May I know whether certifying surgeons under the Mines Act have been appointed in all the States?

Shri Abid Ali: I do not think so.

Shri T. B. Vittal Rao: May I know why they have not been appointed?

Shri Abid Ali: Notice.

Research Institute for Tea Industry

*1371. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether there are any proposals by the Tea Board to set up some Research Institute for Tea Industry in the country; and

(b) if so, the details of the scheme?

The Minister of Commerce (Shri Kanungo): (a) and (b). A proposal for the establishment of a Fundamental Tea Research Institute and Tea Research Station in the Dooars has been submitted to Government by the Tea Board. The non-recurring expenditure on these two organisations is expected to be Rs. 37.5 lakhs and 10 lakhs respectively. The recurring expenditure will be of the order of Rs. 12 lakhs for the Fundamental Tea